

(12)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

D.A. NO. 860/92
M.P. NO. 1593/92

DECIDED ON : 5.8.1993

Ram Sagar

... Applicant

vs.

Ministry of Defence through its
Secretary & Another

... Respondents

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
THE HON'BLE MR. JUSTICE S. K. DHAON, VICE CHAIRMAN
THE HON'BLE MR. B. N. DHOUNDIYAL, MEMBER (A)

Shri V. K. Rao, Counsel for the Petitioner

Shri P. H. Ramchandani, Sr. Counsel with
Shri J. C. Madan, Counsel for Respondents

ORDER (ORAL)

Hon'ble Mr. Justice V. S. Malimath —

The learned counsel for the respondents submitted that the petitioner, Shri Ram Sagar's services have since been regularised. In that view of the matter, the learned counsel for the petitioner rightly submitted that this petition does not survive. This petition is accordingly disposed of. Consequently, M.P.1593/92 also does not survive and the same stands disposed of accordingly. No costs.

B. N. Dhoundiyal
(B. N. Dhoundiyal)
Member (A)

S. K. Dhaon
(S. K. Dhaon)
Vice Chairman (J)

V. S. Malimath
(V. S. Malimath)
Chairman